

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:284

ANSWERED ON:02.03.2005

ILLEGAL ROUTING BY RELIANCE INFOCOMM

Adsul Shri Anandrao Vithoba; Das Gupta Shri Gurudas; Khaire Shri Chandrakant Bhaurao; Mohale Shri Punnulal; Singh Shri Sugrib; Surendran Shri Chengara

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the MTNL has claimed Rs. 343 crores from the Reliance Infocomm towards tampering of CLI and unauthorised diversion of international long distance calls as domestic calls;
- (b) if so, the details thereof;
- (c) whether the MTNL has recovered the amount from the Reliance Infocomm;
- (d) if not, the reasons therefor; and
- (e) the officials held responsible for not realizing the said amount alongwith the action taken against them?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

- (a) MTNL has raised a claim of Rs. 341.28 crores against M/s Reliance Infocomm Limited for un-authorized routing of international long distance calls as domestic calls.
- (b) to (e) As per information received from MTNL, bills amounting to Rs. 276.90 Crores was raised in October, 2004 and Rs. 64.38 Crores was raised in November, 2004. Rs. 111.8 Crores have been recovered so far and for the balance amount the action is being taken for recovery.